

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1918  
ANSWERED ON:13.12.2004  
TRANSIT AND STORAGE SHORTAGES  
Jha Shri Raghunath;Singh Shri Prabhunath

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether as per the norms of FCI transit and storage shortages above 0.5 per cent are to be treated as dereliction of duty and responsibility is to be fixed and recoveries effected and action taken in this regard is to be reported every month;
- (b) if so, the reasons for not reporting the same on monthly basis;
- (c) the details of cases where the transit loss was above 0.5 per cent and the huge amount towards such losses was regularised without recovering the same from 1982-83 to 1990-2000;
- (d) whether there is any proposal to recover the amount from officials concerned; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

- (a) & (b): No norms are fixed by the FCI for storage and transit losses. As per existing the instructions each case of storage and transit losses is to be investigated considering the factors responsible, including dereliction of duty by the officials, for fixing accountability.
- (c), (d) & (e): During the years 1982-83 to 1999-2000 storage and transit losses were regularized after investigation, as per the extant instructions. Regularization of operational losses is a continuous process. Recoveries are effected from the persons found responsible for losses, apart from appropriate disciplinary action, as per the Staff Regulations/Vigilance procedures.